Email : romuzaffarnagar@uppcb.in

दूरभाष : 0131–2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6–बी, नई मण्डी, मुजफ्फरनगर–251001 (उ०प्र०)

संदर्भ सं० Ref. No. 301/OA-301/Satyapal Singh/M2R/2021 दिनांक Dated 26-07-2021

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the direction issued on 07.01.2021 by Hon'ble National Green Tribunal in O.A. No. 301/2020 titled Satyapal Singh Vs State of Uttar Pradesh.

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the report of M/s. Upper Doab Sugar Mill Shamli and M/s. Shamli Distillery & Chemical Works, Shamli in compliance of the order issued on 07.01.2021 by Hon'ble National Green Tribunal in O.A. No. 301/2020 titled Satyapal Singh Vs State of Uttar Pradesh.

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

O/C

E: Letters (2021).doc

REPORT OF U.P. Pollution Control Board, Muzzaffarnagar
(Original Application No. 301 / 2021)

Satyapal Singh Vs State of Uttar Pradesh

Inspection report of Uttar Pradesh Pollution Control Board (UPPCB) for M/s Upper Doab Sugar Mill Shamli, UP

1.0 Introduction

M/s. Upper Doab Sugar Mill Shamli UP is a sugar unit engaged in the manufacturing of Sugar from Sugarcane. The installed production capacity of the Unit is 600 Tons/day Sugar.

The C*onsent* of the unit is valid upto 31.12.2021 under Water and Air Act(s). (Consent to Operate Air and Water annexed as **Annexure-1**)

2.0 Orders passed by the Hon'ble NGT on 24.09.2020

The OA No. 301/2020 titled **Satyapal Singh Vs State of Uttar Pradesh** came up for hearing before the Hon'ble NGT on 07.01.2021 and Hon'ble NGT directed the following :

"

1. Grievance in this application is violation of environmental norms by Sir Shadilal Enterprises, Shamli. The Mill is discharging untreated effluents in drain. Pollution is affecting the students of 10 educational institutions in the area. Fly ash is also being generated in the process by the mill which is not scientifically managed. The applicant has annexed photographs in support of the allegations.

2. Let the UP State PCB look into the grievance and take appropriate action in accordance with law. An action taken report be furnished to this Tribunal by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF within two months."

In compliance of above order report is being submitted.

3.0 Background

In reference complaint received against the unit M/s. Upper Doab Sugar Mill, Shamli regarding air pollution, the inspection was being conducted on dated 24.11.2020. As per the analysis report of stack emission particulate matter found beyond the Board norms. In context recommendation for imposing Environmental Compensation of Rs. 5.40 Lac has been sent to H.O. vide office letter dated 27.11.2020. In continuation, the Environmental Compensation of Rs. 5.40 Lac has been imposed vide H.O. letter no. H56117/C-3/Vayu-243/K.B. Notice/M.Nagar/2020 dated 15.12.2020 **(Annexure-2)**. The industry intimated for deposition the E.C. vide their letter no. PS/355/2021 dated 09.01.2021 **(Annexure-3)**.

4.0 Inspection and Monitoring of UPPCB on 13.04.2021 with observations and recommendations

A : General Information			
1.	Name of the unit and address	**M/s. Upper Doab Sugar Mill Shamli**	
2.	Name of the Proprietor/Contact person, Designation, Contact No.	Sh. R.K. Mishra, A.G.M. Mob. 9927851800	
3.	Year of Commissioning	1933	
4.	Sector	Private	
5.	Production Capacity	600 Tons/day Sugar	
6.	Cane crushing capacity	6250 TCD (Sugarcane)	
7.	Operational status	Operational	
B : Water Pollution and its Control			
1.	Water Supply Source(s)	Tube well	
	Water Consumption (KLD)	Industrial	1600 KLD (Approx.)
		Domestic	180 KLD
	Logbook maintained: (Y/N)	Yes	
	CGWA Permission Obtained: (Y/N)	Applied	

2.	Water recycle and conservation methods	Practised
3.	Water Meter to show consumption	Available
5.	Flow measuring device installed at outlet of ETP	Yes
6.	Waste Water generation (KLD) (before treatment) • Industrial • Domestic	 1200 KLD 150 KLD (Soak Pit and Septic Tank)
7.	Waste Water treatment capacity (KLD) • Industrial	 1600 KLD
8.	Details of ETP	Bar Screen, Oil Grease Trap, Rodi Bed Filter, Aeration Tank, Secondary Clarifier, Settling Tank, Pressure Sand Filter, Activated Carbon Filter, Sludge Drying Beds
	Status of ETP	Operational
9.	(A) Design Parameters of ETP	Fixed
	(B) Operating Parameters of ETP	Biological in Nature
10.	Waste water discharged (after treatment) (KLD) • Industrial • Domestic	 1200 KLD (maximum) (Used for ferti irrigation on land and recycled in the process) 150 KLD
11	Mode of disposal of treated effluent (Details)	Treated effluent used for ferti irrigation as well as for recycling.
13.	Sludge disposal mode	In Sludge drying beds.

14.	Effluent collection locations & analysis results (if collected) Collection date : 09.04.2021	**Locations**	**Parameters**			
			pH	**BOD (mg/l)**	**COD (mg/l)**	**TSS (mg/l)**
		E.T.P. Outlet	7.1	26	192	28
15.	Pollution load reduction profile	Sequential in nature				
C : Air Pollution and its Control						
1.	Sources of Air Pollution	**Boiler**	**Capacity (TPH)**	**APCS Installed**	**Stack Height (Meters)**	
		1	25	Common Wet Scrubber	35	
		2	25			
		3	25	Wet Scrubber	35	
		4	25	Wet Scrubber	35	
		5	38	Wet Scrubber	35	
		The APCS were found operational during inspection. All the stacks have installed OCEMS and the data is linked with CPCB server				
2.	Type of Fuel used with consumption	Bagasse 1500 MTD				

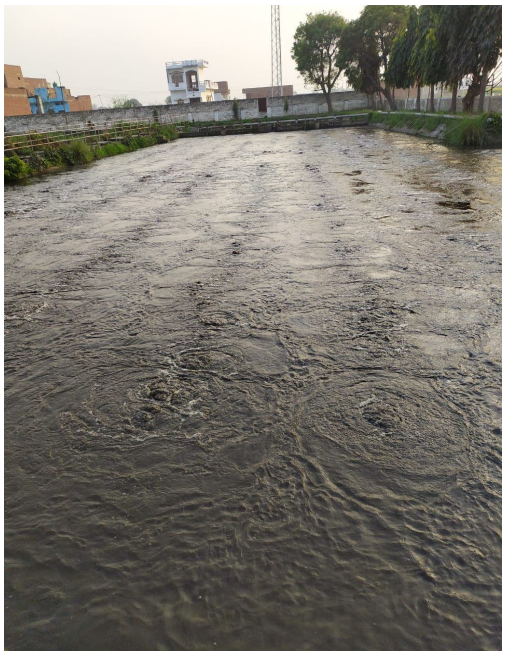
OBSERVATIONS OF M/s. UPPER DOAB SUGAR MILLS, SHAMLI

1. The sugar mills has a full-fledged ETP to treat effluent generated from the process. During inspection, sample of the treated effluent from outlet of ETP was collected and analyzed at the Laboratory of Regional Office, Muzaffarnagar.
2. The team collected sample from the outlet of ETP drain and analysis results are tabulated as below:

Sample Locations	**Parameters**			
	pH	**COD**	**BOD**	**TSS**
Outlet of ETP	7.1	192	26	28

The analysis report showed parameters within the prescribed limits. All values in mg/l except pH.The Lab Analysis report is enclosed (**Annexure-4).**

Photographs of ETP during inspection -



Aeration Tank

Clarifier

Tertiary Treatment System

3. During inspection, no effluent was found discharged in the drain (Shamli Drain) and the treated effluent was being used in the process/irrigation.

Treated Effluent from ETP being used for Ferti- irrigation

4. During inspection, sample of Shamli Drain was also collected and analyzed at the Laboratory of Regional Office, Muzaffarnagar. Analysis results are tabulated as below:

Sample Locations	Parameters				
	pH	COD	BOD	TDS	TSS
Shamli Drain	7.2	292	120	892	116

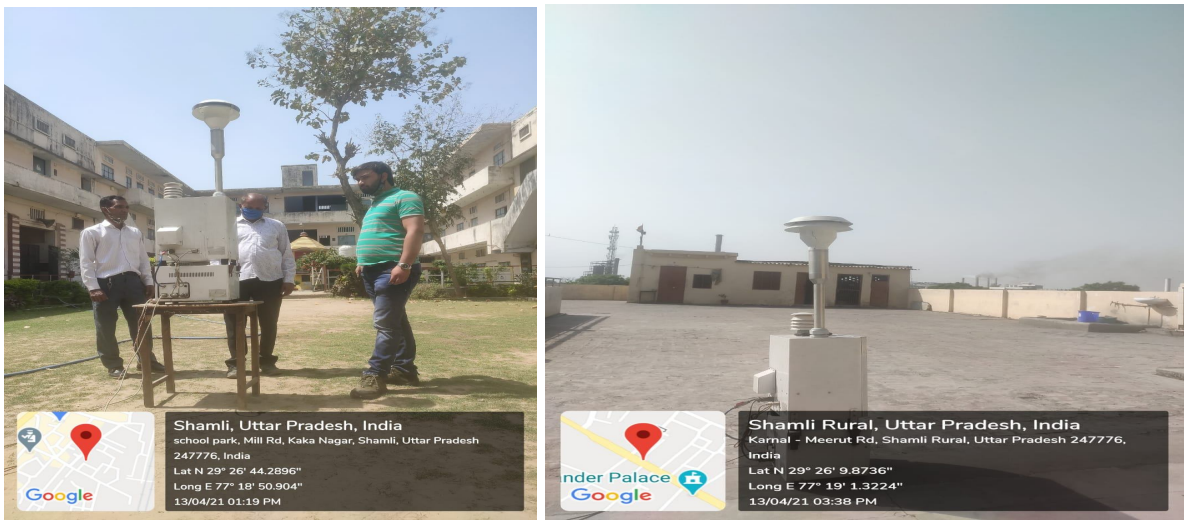
The analysis report shows parameters beyond the permissible limit. It is pointed out that approx. **10 MLD of domestic sewage is being discharged into this drain and at present there is no STP for the treatment of sewage owing to high levels of BOD in the drain.** All values in mg/l except pH. The Lab Analysis report is enclosed **(Annexure-5).**

5. The sugar unit has 05 Boilers for generating steam which was operational during inspection. During inspection, stack monitoring of the stacks were also carried out by the inspecting team. Details as below :

Boiler	**Capacity (TPH)**	**APCS**	**Stack Height**	**Analyzed Parameter PM (mg/Nm^3)**	**Standard (mg/Nm^3)**
1	25 TPH	Wet Scrubber (Common)	35 M (Common)	133.66	150
2	25 TPH				
3	25 TPH	Wet Scrubber	35 M	121.70	150
4	25 TPH	Wet Scrubber	35 M	129.19	150
5	38 TPH	Wet Scrubber	35 M	140.98	150

It is being pointed out that the sugar unit was established in the year 1933. At present the unit is within the limits of Nagar Palika Parishad Shamli and is heavily surrounded by nearby human population, commercial activities and academic institutions.

6. Ambient Air Quality Monitoring was carried out at Hindu Kanya Inter College Shamli and Saraswati Vidhya Mandir Budhana Road Shamli, which are approx. 270 meter and 700 meter from the industrial premises, which shows **parameters above the prescribed standards mainly owing to poor maintenance / housekeeping carried out the by industry due to which Boiler Ash and Bagasse is being spread in the nearby areas. Movements of heavy vehicles are also contributing to poor air quality. Ambeint air monitoring report is enclosed (Annexure-6).**



Ambeint Air Quality Monitoring being carried out

7. Bagasse yard is not covered by high boundaries / green cover. Automated water sprinkling has not been developed in the Bagasse handling area and storage yard. Dumps of fly ash was also seen outside the industry premises on side of roads. Photographs as below:-.

8. To assess the ground water quality, water samples from India Mark-II Handpumps of Village Tajpur Simbhalka, Kheri Karmu, Lilon, Titauli and 02 educational institutes Hindu Kanya Inter College Shamli Road and Saraswati Vidhya Mandir Budhana Road collected and analysed in Regional Laboratory, Muzaffarnagar. As per analysis report, the parameters are within the prescribed limits for drinking purpose. Analysis report is attached **(Annexure-7**).

Action Taken by U.P. Pollution Control Board

As per the above observations, Regional Officer, UPPCB, Muzaffarnagar vide letter no 48/OA-301/Satyapal Singh/Shamli/2021 Dated 24.05.2021 recommended to Head Office, UPPCB, Lucknow to issue directions against the industry under section 31(a) of Air (Prevention and Control of Pollution) Act, 1981 **(Annexure-8**).

UPPCB, Lucknow, vide letter no H63363/C-3/Vayu-243/Ka.Ba. Notice/MZN/2021 dated 13/7/2021 **(Annexure 9)** has issued show cause notice to the industry under section 31(a) of Air (Prevention and Control of Pollution) Act, 1981.

INSPECTION REPORT OF UPPCB
(Original Application No. 301 / 2021)

Satyapal Singh Vs State of Uttar Pradesh

Inspection report of Uttar Pradesh Pollution Control Board (UPPCB) for M/s Shamli Distillery & Chemical Works Shamli, UP

1.0 Introduction

M/s. Shamli Distillery & Chemical Works, Shamli, UP is a distillery unit engaged in the production of Rectified Spirit from Mollases. The installed production capacity of the Unit is 1680KL/Month Rectified Spirit.

The C*onsent* of the unit is valid upto 31.12.2021 under Water and Air Act(s). (Consent to Operate Air and Water is annexed as **Annexure-A**)

Inspection and Monitoring of UPPCB on 13.04.2021 with observations and recommendations

Date of Inspection : **13.04.2021**

A : General Information		
1.	Name of the unit and address	**M/s. Shamli Distillery & Chemical Works Shamli**
2.	Name of the Proprietor/Contact person, Designation, Contact No.	Sh. Praveen Kumar Srivastav, G.M. 08808068810
3.	Year of Commissioning	1945
4.	Sector	Private
5.	Production Capacity	1680 KL per Month (Rectified Sprit)
6.	Raw materials & their requirement	Molasses
7.	Operational Status	Operational

B : Water Pollution and its Control			
1.	Water Supply Source	Tube well	
	Water Consumption (KLD)	Industrial	685 KLD
		Domestic	15 KLD
2.	Water recycle and conservation methods	Practised	
3.	Water Meter to show consumption	Available	
4.	Water Cess Assessment	--	
5.	Flow measuring device installed at outlet of ETP	'Zero Discharge System'	
6.	Waste Water generation (KLD) (before treatment) • Industrial • Domestic	 560 KLD 12 KLD (Septic Tank/Soak Pit)	
7.	Waste Water treatment capacity (KLD) • Industrial • Domestic	560 KLD 560 KLD (Bio Digester, Multi-Effect Evaporator followed by Bio-Composting) 12 KLD (Septic Tank/Soak Pit)	
8.	Details of ETP	Bio Gas Digester coupled with Gas Holder, Multi-Effect Evaporator, Bio-Composting Effluent storage lagoon available	
	Status of ETP	Operational	
9.	(A) Design Parameters of ETP	Fixed	
	(B) Operating Parameters of ETP	Biological in Nature	
10.	Waste water discharged (after treatment) (KLD) • Industrial	 Complete utilization of Effluent through Multi-Effect Evaporator followed by Bio-Composting Process leading to Zero Industrial Discharge	
	• Domestic	Septic Tank/Soak Pit	

11.	Mode of disposal of treated effluent (Details)	Generated Effluent concentrated through Multi Effect Evaporator followed by Bio-Composting resulting in Zero Effluent Discharge. Bio-compost yard is located at a distance of 14 km. from the unit and the effluent of the distillery is taken to the compost yard by tankers.				
12.	Sludge disposal mode	Utilising in Bio-Composting				
13.	Effluent collection locations & analysis results (if collected)	**Locations**	**Parameters**			
			pH	**BOD (mg/l)**	**COD (mg/l)**	**TSS (mg/l)**
	Zero Effluent Discharge System	-	-	-	-	-
15.	Pollution load reduction profile	Sequential in nature				
C : Air Pollution and its Control						
1.	Sources of Air Pollution	15 TPH Boiler				
2.	Type of Fuel used with consumption	Bio-Gas 45000 cum/day Bagasse 60 MT/day				
3.	Stack details	One (Height 35 meters)				
4.	APCS details	Twin Cyclone, Bag Filter				
5.	Samples collections points (if collected)	Stack				

OBSERVATIONS OF M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS, SHAMLI

1. The Distillery unit is presently based on utilization of generated spent wash through Bio Gas plant, MEE and Bio composting process. Unit has around 14 acres of land for Bio composting. During inspection, the Bio composting process was found in operation. Photographs as below :-

2. Unit has 03 lagoons for storage of spent wash. The capacity of lagoons and the quantity of spent wash stored in the lagoons during inspection is as below :

Lagoons	Capacity (in KL)	Spent wash stored (in KL)
1	4200	2400
2	2000	1200
3	2700	550

The unit has installed cameras at the lagoons and the link is connected to CPCB and UPPCB Servers. During inspection, CCTV cameras were found operational.

Spent wash stored in the Lagoons (03 nos)

3. During inspection, no effluent was found being discharged outside the premises.

4. Unit has 01 boiler of 15 TPH capacity which has Twin Cyclone and Bag Filter as APCS and stack of 35 Meter height. OCMMS is installed and found operational during inspection. Photograph of Boiler as below:-

2. Stack monitoring was conducted during the inspection and the parameters were found within the prescribed limits (Analysis report is annexed as **Annexure-B)**.
3. Ambient Air Quality Monitoring was carried out at Hindu Kanya Inter College Shamli and Saraswati Vidhya Mandir Budhana Road Shamli, which are approx. 270 meter and 700 meter from the industrial premises, **which shows parameters above the prescribed standards mainly owing to poor maintenance / housekeeping carried out the by industry due to which Boiler Ash and Bagasse is being spread in the nearby areas. Movements of heavy vehicles are also contributing to poor air quality. (Annexure C)**
4. Unprotective/ uncovered fly ash dumps were found at nearby roads contributing to poor ambient air quality. Photographs as below :-

<u>Action Taken by U.P. Pollution Control Board</u>

As per the above observations, Regional Officer, UPPCB, Muzaffarnagar vide 48/OA-301/Satyapal Singh/Shamli/2021 Dated 24.05.2021 recommended to Head Office,

UPPCB, Lucknow to issue directions against the industry under section 31(a) of Air (Prevention and Control of Pollution) Act, 1981 **(Annexure D**).

UPPCB, Lucknow, vide letter no H63362/C-3/Vayu-236/Ka.Ba. Notice/MZN/2021 dated 13/7/2021 **(Annexure E)** has issued show cause notice to the industry under section 31(a) of Air (Prevention and Control of Pollution) Act, 1981.

The above report is put up for further consideration and necessary action please.

(Vipul Kumar)
Jr. Engineer

(Ankit Singh)
Regional Officer

ANNEXURE – 01

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -
73562/UPPCB/Circle3(UPPCBHO)/CTO/water/SHAMLI/2019

Dated : 28/01/2020

To ,

Shri JAI RAM DIWAKAR
M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI (U.P.),SHAMLI,247776
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. UPPER DOAB SUGAR MILLS SHAMLI

Reference Application No :6509017 **Dated :28/01/2020**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. UPPER DOAB SUGAR MILLS SHAMLI is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.01.28 12:08:26 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.01.28 12:08:44 +05'30'

CEO
C-3.

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.UPPER DOAB SUGAR MILLS SHAMLI vide

Consent Order No. 6509017/ Water Dated : 28/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Sugar Cane-6250 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	150 KLD	Septic Tank
2	Industrial	1500 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Total Suspended Solids	150 KLD

4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effulant		
S.No	**Parameter**	**Standard**
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	1500 KLD (For irrigation)

4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.

The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.

7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

Specific Conditions:

1. The industry shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
2. The E.T.P. unit operation line up Strengthening is to be maintained.
3. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB
4. The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.
5. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
6. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
7. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
8. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
9. The newly provided treated effluent storage tank with 15 days holding capacity shall be connected to E.T.P. unit operations & integrated with tertiary treatment stage.
10. The industry shall ensure deployment of qualified to step up self monitoring mechanism on 24 ×7 Hours basis.
11. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
12. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
13. The industry will have to ensure permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
14. E.I.A. studies shall include comprehensive study of water & waste water balance in Addition to the adequacy studies of E.T.P. relating to pollution load reduction impacts after implementation of treatment technology & discharge of treated effluent completely for irrigation purposes in place of discharge on surface water body.
15. The industry shall deploy self monitoring task force to strictly observe & monitor treated effluent discharge restriction on surface water body located in its proximity.
16. The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle.This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
17. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
18. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
19. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
20. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
21. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
22. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
23. Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
24. Minimum 33% of the land on which unit is established will be covered and maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2020.01.28 12:09:04 +05'30'

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 73370/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2019 **Dated : 28/01/2020**

To ,

Shri JAI RAM DIWAKAR
M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI (U.P.),SHAMLI,247776
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. UPPER DOAB SUGAR MILLS SHAMLI

Reference Application No. 6501158 Dated : 28/01/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UPPER DOAB SUGAR MILLS SHAMLI. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2021 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.01.28 12:12:22 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO
C-3.

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2020.01.28 12:12:39 +05'30'

CEO
C-3.

U.P. Pollution Control Board

Dated : 28/01/2020

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing Sugar Cane-6250 TCD .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	2x25 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level
2	25 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level
3	25 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level
4	38 TPH Boiler	Bagasse	1	Particulate Matter	35 Meter From Ground Level

3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986
3	1	Particulate Matter	As per EPA Rules 1986
4	1	Particulate Matter	As per EPA Rules 1986

4 . The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .

5 . Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .

6 . The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

7 . The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8 . The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .

9 . Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .

10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .

15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www. uppcb. com /pdf/Green-Belt-Guidle_160218.pdf .

17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .

18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2020.01.28 12:12:56 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO
C-3.

ANNEXURE – 02

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 45617 /सी–3/वायु–243/का0ब0नोटिस/मु0नगर/2020 दिनांक 15/12/2020

सेवा में,

पंजीकृत

मै0 अपर दोआब शुगर मिल्स,
शामली।

यह कि मै0 अपर दोआब शुगर मिल्स, शामली जोकि गन्ने का प्रयोग कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा–40 के अन्तर्गत एक कम्पनी है।

यह कि मै0 अपर दोआब शुगर मिल्स, शामली का निरीक्षण उद्योग के विरूद्ध प्राप्त जनशिकायतों के परिप्रेक्ष्य मे क्षेत्रीय कार्यालय, मुजफ्फरनगर के अधिकारियों द्वारा दिनॉक 24.11.2020 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया। निरीक्षण के समय पाया गया कि उद्योग में वायु प्रदूषण स्रोत के रूप में 05 ब्वायलर्स स्थापित हैं। समस्त ब्वायलर्स पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में वैट स्कबर स्थापित हैं। उद्योग में ब्वायलर्स से सम्बद्ध चिमनी से जनित उत्सर्जन की सतत् मॉनिटरिंग हेतु ओ0सी0ई0एम0एस0 स्थापित नहीं है। निरीक्षण के समय उद्योग में स्थापित 25 टीपीएच क्षमता के दो ब्वायलर्स से सम्बद्ध पृथक–पृथक चिमनियों एवं 25 टीपीएच क्षमता के दो ब्वायलर्स से सम्बद्ध संयुक्त चिमनी (कुल 03) से जनित उत्सर्जन का अनुश्रवण किया गया। अनुश्रवण आख्या के अनुसार ब्वायलर 25 TPH VKW-1 से सम्बद्ध चिमनी से जनित उत्सर्जन में Particulate Matters=222.9 mg/Nm^3 तथा ब्वायलर 25 TPH VKW-2 से जनित उत्सर्जन में Particulate Matters=232-2 mg/Nm^3 पाये गये। 25 टीपीएच क्षमता के दो ब्वायलर्स (Surya) से सम्बद्ध संयुक्त चिमनी से जनित उत्सर्जन में Particulate Matters=247.8 mg/Nm^3 पाये गये; जो मानकों से अधिक है। ब्वालयर्स की अनुश्रवण आख्या से स्पष्ट है कि उद्योग में वायु प्रदूषण नियंत्रण व्यवस्था समुचित रूप से संचालित नहीं की जा रही है, जिस कारण आसपास के क्षेत्र की परिवेशीय वायुगुणता विपरीत रूप से प्रभावित हो रही है तथा आसपास के निवासियों को डस्ट पार्टिकल्स के कारण समस्या होना स्वाभाविक है। जनपद शामली राष्ट्रीय राजधानी क्षेत्र (एन.सी.आर.) में आच्छादित है तथा वर्तमान में जनपद में ग्रेडेड रेस्पोन्स एक्शन प्लान लागू है। उद्योग से जनित उत्सर्जन के कारण क्षेत्र की वायु गुणवत्ता पर विपरीत रूप से प्रभाव पड़ रहा है। उद्योग के विरूद्ध निरन्तर जनशिकायतें प्राप्त हो रही हैं। उद्योग को दिनॉक 31.12.2021 तक सशर्त सहमति प्रदान की गयी है, जिसकी शर्तों एवं मा0 एन0जी0टी0 द्वारा पारित आदेशों का उल्लंघन उद्योग द्वारा किया जा रहा है।

यह कि मै0 अपर दोआब शुगर मिल्स, शामली द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के प्राविधानों के अन्तर्गत बोर्ड से निर्गत सहमति शर्तों का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम–1981 यथासंशोधित की धारा 31 (ए) सपठित धारा 21 (4) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 अपर दोआब शुगर मिल्स, शामली को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न मै0 अपर दोआब शुगर मिल्स, शामली को बोर्ड के पत्र संख्या 73370/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2019, दिनांक–28.01.2020 द्वारा निर्गत सहमति वायु को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न मै0 अपर दोआब शुगर मिल्स, शामली की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
3. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाये कि मै0 अपर दोआब शुगर मिल्स, शामली को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें।

.....2/–

टी0सी0–12 वी, विभूति खण्ड, गोमती नगर, लखनऊ–226010 T.C-12 V, Vibhuti Khand, Gomti Nagar, Lucknow-226010
ई–मेल–info@uppcb.com e-mail: info@uppcb.com
वेब सपाइट www.uppcb.com Web site www.uppcb.com

यह कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुकम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 अपर दोआब शुगर मिल्स, शामली पर संचालन दिनॉक 07.11.2020 से निरीक्षण दिनॉक 24.11.2020 अर्थात् कुल 18 दिनों हेतु पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0–30,000/– प्रतिदिन की दर से कुल रू0–5.40.000/– का पर्यावरणीय क्षतिपूर्ति के रूप में अर्थदण्ड अधिरोपित किया जाता है। अग्रेतर जब तक समस्या का समाधान नहीं हो जाता है तब तक की अवधि हेतु रू0–30,000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति प्रभावी रहेगी। आपको निर्देशित किया जाता है कि अधिरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि को उ0प्र0प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या–701502010002104 आई0एफ0एस0 कोड–UBIN0570150 में 15 दिन के अन्दर जमा करें अन्यथा उक्त की वसूली भू–राजस्व की भाँति कराये जाने की कार्यवाही की जाएगी।

उपरोक्त के सम्बन्ध में पूर्ण स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि तथा पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

(एन0के0 चौहान)
मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, शामली।
2. अधिशासी अभियंता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, शामली।
3. अधिशासी अभियन्ता, जल संस्थान, शामली ।
4. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के सम्बन्ध में इकाई का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

ANNEXURE-03

UPPER DOAB SUGAR MILLS

SHAMLI-247776, DISTT SHAMLI (U.P.) **TEL :** (01398) 250064, 250082, **FAX :** 01398-250032
E-mail : udsm_shamli@sirshadilal.com **GRAM :** "SUGARMILL" CIN : L51909DL1933PLC009509

Recd 12-1-21

संदर्भ सं0: PS/355/2021

09–01–2021

सेवा में,
श्रीमान क्षेत्रीय अधिकारी,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड, कमल सिनेमा बिल्डिगं, रेलवे स्टेशन रोड,
मुजफ्फरनगर –251001 (उ0प्र0)

विषयः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धरा 31(ए) सपठित धारा 21(4) के अन्तर्गत जारी कारण बताओं नोटिस एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति जमा किये जाने के सम्बन्ध में

महोदय,

आपके पत्रांक 650/सी/यू–7/शामली /2020 दिनांक 30–12–2020 जिसमें उ0प्र0प्रदूषण नियंत्रण बोर्ड मुख्यालय लखनऊ के पत्रांक एच56117/सी–3/वायु–243/का0ब0नोटिस/मु0नगर/2020 दिनांक 15–12–2020 के द्वारा जारी कारण बताओं नोटिस एवं अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0 5.40 लाख तथा प्रार्थी कम्पनी के कारखाने द्वारा अपने पत्रांक पी0एस0/344/2020 दिनांक 28–12–2020 को दिया गया स्पष्टीकरण, के सम्बन्ध में सादर अवगत कराना है कि :–

1 प्रार्थी कम्पनी के कारखाने द्वारा 5,40,000/–रूपये अधिरोपित पर्यावरणीय क्षतिपूर्ति के सम्बन्ध में पंजाब नैशनल बैंक शामली द्वारा RTGS के माध्यम से यूनियन बैंक आफ इण्डिया, विभूति खण्ड, गोमती नगर, लखनऊ में खाता संख्या 701502010002104 में जमा करवा दिया है जिसकी रसीद की फोटो प्रति इस पत्र के साथ **संलग्नक–1** है ।

2 प्रार्थी कम्पनी के कारखाने द्वारा बोर्ड मुख्यालय द्वारा दिये गये आदेशों व निर्देशों का उल्लंघन करने की कोई मंशा किसी भी प्रकार से नही हैं बल्कि कारखाना सदैव नियम व विधि का पालन करते हैं । कारखाने द्वारा अपने पत्र दिनांक 28–12–2020 में जो साक्ष्य के साथ स्पष्टीकरण दिया गया है, उसका उद्देश्य कारखाने द्वारा किये जाने वाले प्रदूषण सम्बन्धित नियमों का पालन किया जाना है और उसमें किसी प्रकार की दुर्भावना नही है । आपके द्वारा निरीक्षण के समय OCEMS न होने के सम्बन्ध में लिखा गया है जिसके सम्बन्ध में पूर्ण विवरण हमारे पत्र दिनांक 28–12–2020 में स्पष्टीकरण में दिया गया है और मौजूदा समय में कारखाने द्वारा OCEMS को लगा दिया गया है जिसके कनैक्शन हेतु सी0पी0सी0बी0 को M/S Nevco Engineers Pvt. Ltd.New Delhi द्वारा आवेदन कर दिया गया है । M/S Nevco Engineers Pvt. Ltd. द्वारा किये गये आवेदन /सूचना (e.mail message) की कम्पयूटर जनीत रसीद की फोटो कोपी इस पत्र के साथ **संलग्नक–2** है ।

3 आपके पत्र दिनांक 15–12–2020 व 30–12–2020 में दिये गये निर्देशों का पालन स्थल पर पूर्ण रूप से किया गया है, जिसका स्थलीय निरीक्षण किया जा सकता है । न्यायहित में कारखाने पर लगाई गई 30,000/–रूपये प्रतिदिन की क्षतिपूर्ति के आदेश को वापिस लिया जावे जिससे कारखाने को आर्थिक क्षति से बचाया जा सकें ।

4 वायु प्रदूषण को सूचारू रूप से व्यवस्थित करने हेतु वैट स्क्रब सूचारू रूप से कार्य कर रहा है जिसके फोटोग्राफ इस पत्र के साथ **संलग्नक–3** है ।

अतः प्रार्थना है कि प्रार्थी कम्पनी के बायलर चिमनियों पर लगे OCEMS का स्थलीय निरीक्षण किया जाकर कारखाने पर लगाई गई 30,000/–रूपये प्रतिदिन की क्षतिपूर्ति के आदेश को वापिस लिया जावे जिससे कारखाने को आर्थिक क्षति से बचाया जा सकें ।

धन्यवाद,

भवदीय,
कृते अपर दोआब शुगर मिल्स शामली

(हरि प्रसन्नक (ई0एच0एस0 एण्ड क्यू)

संलग्नकः उपरोक्तानुसार

प्रतिलिपिः सेवा में,

- जिलाधिकारी महोदया, शामली
- श्रीमान मुख्य पर्यावरण अधिकारी, (वृत्त–3),उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, टी0सी0–12 बी, विभूति खण्ड, लखनऊ (उ0प्र0)

ANNEXURE-04

REGIONAL LABORATORY OFFICE MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

TEST REPORT: WASTE WATER LABORATORY

Ref No: 12046145/MuzaffarNagar/2021 **Date:12/05/2021**

1- **Name and Address of Industry/S.T.P: UPPER DOAB SUGAR MILLS SHAMLI ,Shamli**
2- **Description about sampling point: Final Outlet of ETP**
3- **Type of Sample (Grab/Composite/Integrated): Grab**
4- **Sample Collected By: Dr Dinesh C Pandey SO ,Deepa Arora ASO**
5- **Colour and Odour: Colourless Odourless**
6- **Quantity and Packing: Jericane 2L**
7- **Date of Sample Collection: 09/04/2021**
8- **Analyis Indented by: RO MuzaffarNagar**
9- **Date of sample receipt in Lab: 10/04/2021**
10- **method of analysis .... APHA, AWWA, WEF,23rd Edition,2017, IS 3025(Part-44) : For BOD**

Parameter	Unit	Results	Detection Range
pH,4500 H B Electronic method.	-	7.1	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	28	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	548	10- 50000 mg/l
Total Solids , 2540 B Total Solids dried at 103-105 0C	mg/l	576	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	26	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	192	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of envieronment Pollutants are as pert-A Effluent(Schedule-VI)
The enivironment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf
Besides these standards,refer EPA standards for specific purpose

Analysed by
[Maneesh Kumar (JRF)]

Authorized by
Dr Dinesh C Pandey ASO

SINGH ANKIT Digitally signed by SINGH ANKIT Date: 2021.05.12 12:46:54 +05'30'
Regional Officer

Note: 1 The results in the Test Report relate only to the items tested: 2. The report shall not be reproduced-except in full, without the written permission of laboratory. 3. The test report pertains to the sample as received in Lab.

UTTAR PRADESH POLLUTION CONTROL BOARD,

REGIONAL OFFICE/LABORATORY-MUZAFFARNAGAR

Surface Water Analysis Report

S.No.	Sampling Point	Sampling Date	pH	B.O.D (mg/l)	C.O.D. (mg/l)	T.S.S. (mg/l)	T.D.S. (mg/l)
1	Shamli Drain	09.04.2021	7.2	120	292	116	892

J.R.F.

S.O.

Regional Officer

ANNEXURE - 05

ANNEXURE-06

Tele Fax- 0131 - 2436493

REGIONAL OFFICE

U.P. POLLUTION CONTROL BOARD

(REGIONAL LABORATORY MUZAFFARNAGAR)

AMBIENT AIR TEST REPORT

Report No.-

1. Monitoring Station	Premises of Hindu Kanya Inter College Sugar Mill Road, Shamli
2. Latitude – Longitude	29.445549, 77.314374
3. Category	Commercial cum Residential
3. Date of Monitoring	13.04.2021
4. Sample Collected by	Dr. D.C. Pandey (S.O.), Maneesh Kumar (J.R.F.)
5. Sampling Location	Hindu Kanya Inter College Sugar Mill Road, Shamli
6. Wind Direction	East – West Direction

S.L.No.	Parameter	Value ($\mu g/m^3$)	Standard Value ($\mu g/m^3$)
1.	Particulars Matter (PM_{10}) (Size Less than 10 micron)	116.80	100
2.	Particulate Matter ($PM_{2.5}$) (Size Less than 2.5 micron)	65.10	60

6. Remark

Ambient Air quality found to be **above the norms**.

The reason for this may be impact of cumulative Flue Gas Emission and commercial activities in nearby area.

Analysed by:-

J.R.F.

S.O.

Regional Officer

Tele Fax- 0131 - 2436493

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

AMBIENT AIR TEST REPORT

Report No.-

1. Monitoring Station	Roof of Saraswati Vidhya Mandir Inter College Budhana Road, Shamli
2. Latitude – Longitude	29.434585, 77.296926
3. Category	Commercial cum Residential
3. Date of Monitoring	13.04.2021
4. Sample Collected by	Dr. D.C. Pandey (S.O.), Maneesh Kumar (J.R.F.)
5. Sampling Location	Saraswati Vidhya Mandir Inter College Budhana Road, Shamli
6. Wind Direction	East – West Direction

S.L.No.	Parameter	Value ($\mu g/m^3$)	Standard Value ($\mu g/m^3$)
1.	Particulars Matter (PM_{10}) (Size Less than 10 micron)	128.50	100
2.	Particulate Matter ($PM_{2.5}$) (Size Less than 2.5 micron)	76.80	60

6. Remark — Ambient Air quality found to be **above the norms**. The reason for this may be impact of cumulative Flue Gas Emission and commercial activities in nearby area.

Analysed by:-

J.R.F. S.O. Regional Officer

REGIONAL OFFICE
UTTAR PRADESH POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

GROUND WATER QUALITY REPORT

S.N	Sampling Point	Sample Date	Description	Colour	Odour	pH (6.5–8.5)	Conductivity (µS/cm)	Total Hardness (0–600) (mg/l)	Calcium (0–200) (mg/l)	Magnesium (0–100) (mg/l)	T.D.S (0–2000) (mg/l)	Chloride (0–1000) (mg/l)
1.	India Mark-II Hand Pump Near house of Sh. Sarvendra Kumar S/o Baljeet Singh, Vill. Tajpur Simbhalka, Shamli	13.04.2021	Hand Pump India Mark-2	Colourless	Odourless	7.5	670	446	168	94	446	34
2.	India Mark-II Hand Pump Near house of Sh. Satish Kumar S/o Guggan Singh, Vill. Kheri Karmu, Shamli	13.04.2021	Hand Pump India Mark-2	Colourless	Odourless	7.6	648	236	154	82	428	30
3.	India Mark-II Hand Pump Near PNB Bank Branch at Vill. Lilon, Shamli	13.04.2021	Hand Pump India Mark-2	Colourless	Odourless	7.3	710	274	182	92	492	42
4.	India Mark-II Hand Pump Near house of Sh. Randeep Kumar S/o Prakash Chand, Vill. Titauli, Shamli	13.04.2021	Hand Pump India Mark-2	Colourless	Odourless	7.5	760	280	192	88	518	40

J.R.F.

S.O.

Regional Officer

ANNEXURE-07

ANNEXURE-08

Email : romuzaffarnagar@uppcb.com

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं० Ref. No. 48/OA-301/सत्यपाल सिंह/शामली/2021 दिनांक Dated 24/5/2021

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः–मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 07.01.2021 के अनुपालन में उद्योग मै0 अपर दोआब शुगर मिल शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली का निरीक्षण कराया गया। सम्बन्धित उद्योगों की निरीक्षण आख्या संलग्न है। आख्या में की गई Recommendations के आधार पर उक्त उद्योगों को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की सुसंगत धाराओं के अन्तर्गत आवश्यक निर्देश बोर्ड मुख्यालय स्तर से निर्गत किये जाने की संस्तुति की जाती है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 07.01.2021 एवं प्राप्त शिकायत के अनुक्रम में उद्योग मै0 अपर दोआब शुगर मिल शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली की निरीक्षण आख्या।

उपरोक्त विषयक उद्योग मै0 अपर दोआब शुगर मिल शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली के विरूद्ध प्राप्त शिकायत एवं मा0 एन0जी0टी0 में योजित वाद के सम्बन्ध में निरीक्षण/सर्वेक्षण दिनांक 09.04.2021 एवं 13.04.2021 को किया गया। शिकायती पत्र, जिसके क्रम में मा0 एन0जी0टी0 द्वारा मुख्यतः उद्योग मै0 अपर दोआब शुगर मिल, शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली से आसपास के क्षेत्र में हो रहे वायु प्रदूषण तथा जल प्रदूषण की जांच हेतु आदेश जारी किये गये हैं। मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में उद्योगों की निरीक्षण आख्या निम्नवत् है :–

मै0 अपर दोआब शुगर मिल, शामली

1– उद्योग में गन्ने की क्रशिंग कर चीनी एवं सह–उत्पाद के रूप में शीरे का उत्पादन किया जाता है। उद्योग की क्रशिंग क्षमता 6250 टीसीडी है। उद्योग में औद्योगिक उत्प्रवाह के शुद्धिकरण हेतु आयल एण्ड ग्रीस ट्रैप, रोडी बेड फिल्टर, ऐरेशन टैंक, सैकेण्ड्री क्लेरिफायर, सैटलिंग टैंक, प्रेशर सैण्ड फिल्टर, एक्टिवेटेड कार्बन फिल्टर व स्लज ड्राइंग बैड्स आदि स्थापित हैं। निरीक्षण के समय उत्प्रवाह शुद्धिकरण संयंत्र की समस्त इकाईयां संचालित पायी गयी। उद्योग से निस्तारित होने वाले शुद्धिकृत उत्प्रवाह की सतत् मॉनिटरिंग हेतु ई0टी0पी0 के फाइनल आउटलेट पर Online Continuous Effluent Monitoring System (OCEMS) स्थापित है।

2– निरीक्षण के समय ई0टी0पी0 के फाइनल आउटलेट से निस्तारित हो रहे शुद्धिकृत उत्प्रवाह का जल नमूना एकत्र कर विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्या के अनुसार प्रचालक pH=7.1, TSS=28mg/l, BOD=26mg/l तथा COD= 192 mg/l पाये गये, जो मानकों के अनुरूप हैं।

3– उद्योग से जनित शुद्धिकृत उत्प्रवाह को पुनः प्रक्रिया में तथा सिंचाई हेतु प्रयुक्त किया जाता है, औद्योगिक उत्प्रवाह शामली ड्रेन में निस्तारित होता नहीं पाया गया।

4– निरीक्षण के दौरान शामली ड्रेन का सर्वेक्षण किया गया। उक्त ड्रेन में शामली शहर का अशुद्धिकृत घरेलू उत्प्रवाह निस्तारित होता है। निरीक्षण के दौरान शामली ड्रेन में प्रवाहित जल का नमूना एकत्र किया गया तथा विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्या के अनुसार प्रचालक pH=7.2, TSS=116 mg/l, BOD=120 mg/l तथा COD= 292 mg/l पाये गये।

5– उद्योग में भाप की आपूर्ति हेतु कुल 05 ब्वायलर्स स्थापित हैं, जिनमें से 04 ब्वायलर्स 25 टीपीएच एवं 01 ब्वायलर 38 टीपीएच क्षमता का है। 03 ब्वायलर्स पर पृथक–पृथक चिमनी तथा 02 ब्वायलर्स पर संयुक्त चिमनी स्थापित हैं। सभी चिमनियों की ऊंचाई भूतल से लगभग 35 मीटर है। सभी ब्वायलर्स पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में पृथक–पृथक वैट स्क्रबर स्थापित हैं। समस्त चिमनियों पर उत्सर्जन की सतत् मॉनिटरिंग हेतु Online Continuous Emission Monitoring System (OCEMS) स्थापित हैं।

6– उद्योग में स्थापित ब्वालयर्स से जनित उत्सर्जन की स्टैक मॉनिटरिंग दिनांक 13.04.2021 को करायी गयी। प्राप्त अनुश्रवण आख्या के अनुसार विश्लेषित प्रचालक बोर्ड द्वारा निर्धारित मानकों के अनुरूप पाये गये हैं।

7– उद्योग को संचालन हेतु राज्य बोर्ड से जल एवं वायु सहमति दिनांक 31.12.2021 तक की अवधि हेतु निर्गत है।

मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली

1– उद्योग में शीरे का प्रयोग कर डिस्टिलेशन प्रक्रिया द्वारा रेक्टिफाइड स्प्रिट 1680 किली0/माह का उत्पादन किया जाता है।

2– उद्योग शून्य उत्प्रवाह निस्तारण पद्धति पर आधारित है। शून्य उत्प्रवाह निस्तारण हेतु बायोगैस प्लांट, एम0ई0ई0, बायोकम्पोस्टिंग व्यवस्था स्थापित है।

3– उद्योग में आसवनी प्रक्रिया से जनित उत्प्रवाह (स्पेन्टवॉश) के सांद्रणीकरण हेतु 720 किली0/दिन क्षमता का मल्टी इफेक्ट इवापोरेटर स्थापित है, जो निरीक्षण के समय संचालित पाया गया।

4– उद्योग में बायोकम्पोस्टिंग प्रक्रिया हेतु 14 एकड़ भूमि ग्राम लांक में उपलब्ध है, जिसमें बायोकम्पोस्टिंग प्रक्रिया के संचालन हेतु लोडर, एरोट्रिलर एवं स्प्रिंकलर उपलब्ध हैं। निरीक्षण के समय बायोकम्पोस्टिंग प्रक्रिया संचालित पायी गयी।

5– उद्योग में स्पेन्टवॉश के भण्डारण हेतु 03 लैगून्स स्थापित हैं। 4200 घन मी0 क्षमता का लैगून Raw Spentwash के भण्डारण हेतु, 2000 घन मी0 क्षमता का लैगून Biomethanated Spentwash के भण्डारण हेतु एवं 2700 घन मी0 क्षमता का लैगून MEE Concentrated Spentwash के भण्डारण हेतु प्रयोग किया जाता है। निरीक्षण के समय उक्त लैगून्स में क्रमशः लगभग 2400 घन मी0, 1200 घन मी0 एवं 550 घन मी0 स्पेन्टवॉश भण्डारित पाया गया।

6– निरीक्षण के दौरान आसवनी इकाई से जनित उत्प्रवाह का निस्तारण इकाई परिसर से बाहर किसी नदी/नाले में होता हुआ नहीं पाया गया।

7– उद्योग में 15 टीपीएच क्षमता का ब्वायलर स्थापित है, जिस पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ट्विन साइक्लोन एवं बैग फिल्टर तथा भूतल से 35 मीटर ऊंची चिमनी स्थापित है। चिमनी से उत्सर्जन की सतत् मॉनिटरिंग हेतु Online Continuous Emission Monitoring System (OCEMS) स्थापित हैं।

8– उद्योग में स्थापित ब्वालयर्स से जनित उत्सर्जन की स्टैक मॉनिटरिंग दिनांक 13.04.2021 को करायी गयी। प्राप्त अनुश्रवण आख्या के अनुसार विश्लेषित प्रचालक बोर्ड द्वारा निर्धारित मानकों के अनुरूप पाये गये हैं।

9– उद्योग को संचालन हेतु राज्य बोर्ड से जल एवं वायु सहमति दिनांक 31.12.2021 तक की अवधि हेतु निर्गत है।

10– उद्योग में रेक्टिफाइड स्प्रिट 80 किली0/दिन से क्षमता बढ़ाकर 100 किली0/दिन (3000 किली0/माह) क्रिया जाना प्रस्तावित है, जिसके अन्तर्गत उद्योग में वर्तमान में शून्य उत्प्रवाह निस्तारण व्यवस्था हेतु स्थापित बायोकम्पोस्टिंग व्यवस्था को समाप्त कर नवीन तकनीकी पर आधारित स्लोप ब्वायलर व्यवस्था स्थापित की जायेगी, जिससे जल एवं वायु प्रदूषण की संभावना न्यूनतम हो जायेगी। उद्योग में 36 टीपीएच क्षमता का नवीन स्लॉप ब्वायलर की स्थापना का कार्य प्रगति पर है, जिस पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में बैग फिल्टर तथा भूतल से 72 मीटर ऊंची चिमनी की स्थापना का कार्य प्रगति पर है। 36 टीपीएच क्षमता के ब्वायलर की स्थापना हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र निर्गत है।

<u>अन्य विवरण</u>

उक्त दोनों उद्योगों के विरूद्ध जल एवं वायु प्रदूषण के सम्बन्ध में प्राप्त शिकायत के क्रम में आसपास के क्षेत्र का सर्वेक्षण किया गया, जिसका विवरण निम्नवत् है :–

1– शिकायत में वर्णित ग्राम ताजपुर सिम्भालका, खेड़ी करमू, लिलौन एवं टिटौली तथा 02 शिक्षण संस्थाओं हिन्दू कन्या इण्टर कालेज शामली रोड एवं सरस्वती विद्या मन्दिर बुढ़ाना रोड शामली में पेयजल की गुणवत्ता के आंकलन हेतु इण्डिया मार्क–2 हैण्डपम्प से जल नमूने एकत्र कर विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराये गये। प्राप्त विश्लेषण आख्या के अनुसार विश्लेषित प्रचालक पेयजल हेतु निर्धारित मानकों के अनुरूप पाये गये।

2– शिकायत में वर्णित हिन्दू कन्या इण्टर कालेज शामली उद्योग से लगभग 270 मीटर की दूरी पर उत्तर दिशा में स्थित है एवं सरस्वती विद्या मन्दिर बुढ़ाना रोड शामली उद्योग से लगभग 700 मीटर की दूरी पर दक्षिण–पश्चिम दिशा में स्थित है। उक्त विद्यालयों के परिसर में परिवेशीय वायुगुणता का अनुश्रवण दिनांक 13.04.2021 को किया गया। प्राप्त अनुश्रवण आख्या के अनुसार विश्लेषित प्रचालक $PM_{2.5}$ का मान निर्धारित मानकों से अधिक पाया गया।

3– निरीक्षण के समय उक्त दोनों इकाईयों में Bagasse Handling एवं Storage Yard में Water Sprinkling की व्यवस्था नहीं पायी गयी।

4– निरीक्षण/सर्वेक्षण के दौरान सड़क के आसपास असुरक्षित रूप से Fly Ash Dumping की समस्या पायी गयी तथा Fly Ash Yard में भी Water Sprinkling की व्यवस्था नहीं पायी गयी। फ्लाई एश डम्पिंग यार्ड की चारदीवारी भी समुचित ऊंचाई की नहीं पायी गयी, जिस कारण हवा चलने पर आसपास के क्षेत्र में वायु प्रदूषण की समस्या व्याप्त होना स्वाभाविक है।

JRF

OBSERVATIONS OF M/s. UPPER DOAB SUGAR MILLS, SHAMLI

1. The sugar mills has a full-fledged ETP to treat effluent generated from the process. During inspection, sample of the treated effluent from outlet of ETP was collected and analyzed at the Laboratory of Regional Office, Muzaffarnagar. The analysis report showed parameters within the prescribed limits (Photographs of ETP annexed as **Annexure-1** and Analysis report annexed as **Annexure-2**).
2. During inspection, no effluent was found discharged in the drain (Shamli Drain) and the treated effluent was being used in the process/irrigation (Photographs of treated effluent being used in process/irrigation annexed as **Annexure-3**).
3. During inspection, sample of Shamli Drain was also collected and analyzed at the Laboratory of Regional Office, Muzaffarnagar. The analysis report showed parameters beyond the permissible limit. It is pointed out that approx. **10 MLD of domestic sewage is being discharged into this drain and at present there is no STP for the treatment of sewage owing to high levels of BOD in the drain.** Analysis report and photograph of Shamli Drain is annexed as **Annexure-4**.
4. The sugar unit has 05 Boilers for generating steam which was operational during inspection. During inspection, stack monitoring of the stacks were also carried out the by inspecting team. Details as below : (Photographs of Stack annexed as **Annexure-5**).

Boiler	Capacity (TPH)	APCS	Stack Height	Analyzed Parameter PM (mg/Nm^3)	Standard (mg/Nm^3)
1	25 TPH	Wet Scrubber (Common)	35 M (Common)	133.66	150
2	25 TPH				
3	25 TPH	Wet Scrubber	35 M	121.70	150
4	25 TPH	Wet Scrubber	35 M	129.19	150
5	38 TPH	Wet Scrubber	35 M	140.98	150

It is being pointed out that the sugar unit was established in the year 1933. At present the unit is within the limits of Nagar Palika Parishad Shamli and is heavily surrounded by nearby human population, commercial activities and academic institutions.

5. Ambient Air Quality Monitoring was carried out at Hindu Kanya Inter College Shamli and Saraswati Vidhya Mandir Budhana Road Shamli, which are approx. 270 meter and 700 meter from the industrial premises, which shows parameters above the prescribed standards mainly owing to poor maintenance / housekeeping carried out the by industry due to which Boiler Ash and Bagasse is being spread in the nearby areas. Movements of heavy vehicles are also contributing to poor air quality. Photographs annexed as **Annexure-6**.

5. Bagasse yard is not covered by high boundaries / green cover. Automated water sprinkling has not been developed in the Bagasse handling area and storage yard. Dumps of fly ash was also seen outside the industry premises on side of roads. Photographs annexed as **Annexure-7**.

6. To assess the ground water quality, water samples from India Mark-II Handpumps of Village Tajpur Simbhalka, Kheri Karmu, Lilon, Titauli and 02 educational institutes Hindu Kanya Inter College Shamli Road and Saraswati Vidhya Mandir Budhana Road collected and analysed in Regional Laboratory, Muzaffarnagar. As per analysis report, the parameters are within the prescribed limits for drinking purpose. (Analysis report is attached as **Annexure-8**).

In view of the above, it is recommended to issue following directions under Air (Prevention and Control of Pollution) Act, 1981 to the industry :-

1. As, at present, the industry is being surrounded by human population. Hence, it is recommended that the unit install double stage wet scrubber on the boilers as APCS to further decrease the air pollution load being contributed by stack emission.
2. It is recommended that the unit be directed to construct high rise boundary wall around the bagasse yard.
3. It is recommended that the unit be directed to install automated water sprinklers around bagasse handling yard and fly ash yard.
4. The unit be directed to continuously sprinkle water on the roads/side of the roads, nearby schools etc. with the help of water tankers on daily basis and maintain separate log book for the same. Treated water of ETP to be used as much as possible for water sprinkling.

5. The unit be directed to immediately remove all the dumps of fly ash which has been dumped around the industry and send it to dedicated fly ash site.
6. The unit shall submit the compliance report of the above directions within 15 days after to issuance of directions.

OBSERVATIONS OF M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS, SHAMLI

1. The Distillery unit is presently based on utilization of generated spent wash through Bio Gas plant, MEE and Bio composting process. Unit has around 14 acres of land for Bio composting. During inspection, the Bio composting process was found in operation (Photographs annexed as **Annexure-9**).
2. Unit has 03 lagoons for storage of spent wash. The capacity of lagoons and the quantity of spent wash stored in the lagoons during inspection is as below : (Photographs annexed as **Annexure-10**).

Lagoons	Capacity (in KL)	Spent wash stored (in KL)
1	4200	2400
2	2000	1200
3	2700	550

The unit has installed cameras at the lagoons and the link is connected to CPCB and UPPCB Servers. During inspection, CCTV cameras were found operational.

3. During inspection, no effluent was found being discharged outside the premises.
4. Unit has 01 boiler of 15 TPH capacity which has Twin Cyclone and Bag Filter as APCS and stack of 35 Meter height. OCMMS is installed and found operational during inspection.
5. Stack monitoring was conducted during the inspection and the parameters were found within the prescribed limits (Analysis report is annexed as **Annexure-11**).

JRF

In view of the above, it is recommended to issue following directions under Air (Prevention and Control of Pollution) Act, 1981 to the industry :-

i. The unit is presently disposing its spent wash through Bio Gas Plant, MEE and Bio Compost System. The unit has submitted proposal for increasing in production capacity Rectified Sprit from 80 KLD to 100 KLD for which the unit has been granted Environmental Clearance. In the submitted proposal, unit has proposed that it shall dismantle its Bio Compost Process and install Slop Boiler for complete utilization of spent wash generated after which the issue of odour and poor ambient air quality problems will be highly decreased in and around the industrial premises.

Hence, it is recommended that the unit shall submit specific timelines for errection, commissioning and stabilization of the new Boiler.

ii. **After commissioning of the new slop boiler, the unit shall consume all the spent wash stored in the lagoons in the boiler only. No spent wash shall be further utilized for bio-composting after operation of solop boiler. The unit shall be directed to submit specific time lines regrding utilization of spent wash in each lagoon to be utilized in slop boiler. The lagoons shall be dismantled after spent wash from the lagoons have been utilized.**

iii. Presently the unit has one boiler of 15 TPH with Twin Cyclone and Bag Filter as APCS. In the proposal the unit install additional 36 TPH Slop Boiler along with Bag Filter and Stack height of 72 meters, for which CTE has been already granted and construction is under progress. 15 TPH Boiler shall be on Stand by. **Unit shall submit specific time line regarding installation and operation of Slop Boiler.**

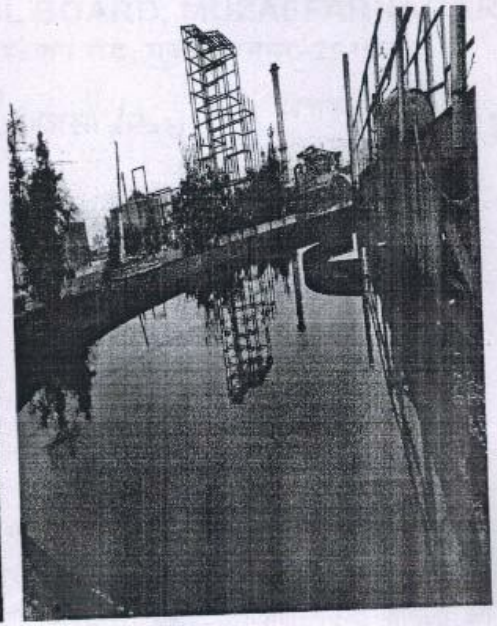
The above report is put up for further consideration and necessary action please.

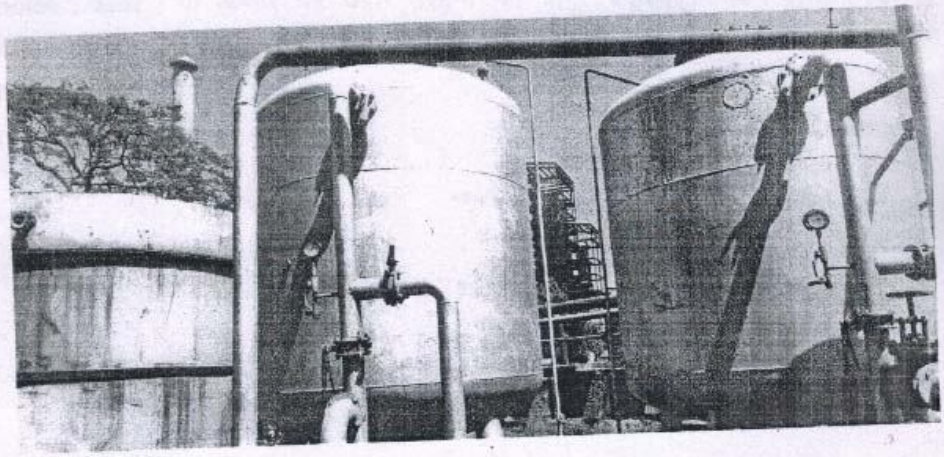
(Maneesh Kumar)
J.R.F.

(Dr. D.C. Pandey)
Scientific Officer

Regional Officer

Annexure-1





ANNEXURE-09

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 63363 /सी-3/वायु-243/का0व0नोटिस/मु0नगर/2021 दिनांक 13-7-21

सेवा में,

पंजीकृत

मै0 अपर दोआब शुगर मिल्स,
शामली।

यह कि मै0 अपर दोआब शुगर मिल्स, शामली जोकि गन्ने का प्रयोग कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि मै0 अपर दोआब शुगर मिल्स, शामली के विरूद्ध प्राप्त जनशिकायत के परिप्रेक्ष्य में क्षेत्रीय कार्यालय, मुजफ्फरनगर के अधिकारियों द्वारा उद्योग एवं उद्योग के आस-पास के क्षेत्र का निरीक्षण/सर्वेक्षण दिनॉक 09.04.2021 एवं 13.04.2021 को किया गया। निरीक्षण के समय पाया गया कि शिकायत में वर्णित हिन्दू कन्या इण्टर कालेज शामली उद्योग से लगभग 270 मी0 की दूरी पर उत्तर दिशा में स्थित है एवं सरस्वती विद्या मन्दिर बुढ़ाना रोड शामली उद्योग से लगभग 700 मी0 की दूरी पर दक्षिण-पश्चिम दिशा में स्थित है। उक्त विद्यालयों के परिसर में परिवेशीय वायुगुणता का अनुश्रवण दिनॉक 13.04.2021 को किया गया। हिन्दू कन्या इण्टर कालेज, शुगर मिल रोड, शामली के परिसर में PM-10 का मान 116.80 माइक्रो ग्राम/नार्मल घन मीटर एवं PM-2.5 का मान 65.10 माइक्रो ग्राम/नार्मल घन मीटर तथा सरस्वती विद्या मन्दिर इण्टर कालज, बुढ़ाना रोड, शामली की छत पर PM-10 का मान 128.50 माइक्रो ग्राम/नॉर्मल घन मीटर एवं PM-2.5 का मान 76.80 माइक्रो ग्राम/नार्मल घन मीटर पाया गया जोकि कमशः निर्धारित मानक 100 माइक्रो ग्राम/नार्मल घन मीटर एवं 60 माइक्रो ग्राम/नार्मल घन मीटर से अधिक है। निरीक्षण के समय इकाई में वैगास हैण्डलिंग एवं स्टोरेज यार्ड में वाटर स्प्रिंकलिंग की व्यवस्था नहीं पायी गयी। निरीक्षण/सर्वेक्षण के दौरान सड़क के आसपास असुरक्षित रूप से फ्लाई ऐश डम्पिंग की समस्या पायी गयी तथा फ्लाई ऐश यार्ड में भी वाटर स्प्रिंकलिंग की व्यवस्था नहीं पायी गयी। फ्लाई ऐश डम्पिंग यार्ड की चारदीवारी भी समुचित ऊँचाई की नहीं पायी गयी, जिस कारण हवा चलने पर आसपास के क्षेत्र में वायु प्रदूषण की समस्या व्याप्त होना स्वाभाविक है। उद्योग को दिनॉक 31.12.2021 तक सशर्त सहमति प्रदान की गयी है, जिसकी शर्तों एवं मा0 एन0जी0टी0 द्वारा पारित आदेश दिनॉक 07.01.2021 का उल्लंघन उद्योग द्वारा किया जा रहा है।

यह कि मै0 अपर दोआब शुगर मिल्स, शामली द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के प्राविधानों के अन्तर्गत बोर्ड से निर्गत सहमति शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम-1981 यथासंशोधित की धारा 31 (ए) सपठित धारा 21 (4) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 अपर दोआब शुगर मिल्स, शामली को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न मै0 अपर दोआब शुगर मिल्स, शामली को बोर्ड के पत्र संख्या 73370/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2019, दिनांक-28.01.2020 द्वारा निर्गत सहमति वायु को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न मै0 अपर दोआब शुगर मिल्स, शामली की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
3. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाये कि मै0 अपर दोआब शुगर मिल्स, शामली को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें।

.....2/-

यह कि क्यों न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 अपर दोआब शुगर मिल्स, शामली के आस–पास के क्षेत्र की परिवेशीय वायुगुणता मानकों से अधिक होने के कारण दिनॉक 09.04.2021 से पर्यावरणीय मानकों का उल्लंघन मानते हुए जब तक सम्बन्धित क्षेत्र की परिवेशीय वायुगुणता निर्धारित मानकों के अनुरूप नहीं हो जाती है, तब तक की अवधि हेतु रू0–30,000/– प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त के सम्बन्ध में पूर्ण स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि तथा पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. जिलाधिकारी, शामली।
2. अधिशासी अभियंता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, शामली।
3. अधिशासी अभियन्ता, जल संस्थान, शामली ।
4. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के सम्बन्ध में इकाई का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त–3)

ANNEXURE - A

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
108047/UPPCB/Circle3(UPPCBHO)/CTO/water/
SHAMLI/2020

Dated : 15/01/2021

To ,

Shri RAJAT LAL
M/s SHAMLI DISTILLERY AND CHEMICAL WORKS
Shamli Distillery Chemical Works SHAMLI,SHAMLI,247776
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS

Reference Application No :9888985 **Dated :15/01/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2021 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2021.01.15 11:09:03 +05'30'

Chief Environmental Officer,
Circle-3

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan
Digitally signed by Nishi Kumar Chauhan
Date: 2021.01.15 11:09:14 +05'30'

Chief Environmental Officer,
Circle-3

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHAMLI DISTILLERY AND CHEMICAL WORKS vide

Consent Order No. 9888985/ Water Dated : 15/01/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Rectified Spirit-1680 KL/Month.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	**Kind of Effulant**	**Maximum daily discharge,KL/day**	**Treatment facility and discharge point**
1	Domestic	12 KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.

4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effulant		
S.No	**Parameter**	**Standard**
1	Quantity of Discharge	12 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.
8. Molasses shall not be stored in kachcha pits.
9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
10. The unit should be operated in such a way so that there is no adverse impact on public and environment.
11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.
12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.
13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.
14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.

17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.

18. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant
2- The E.T.P. unit operation line up Strengthening is to be maintained.
3- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
4- No effluent is allowed to discharge outside factory premises.
5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
6-The industry shall submit the permission from the State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.
7- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
8- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
11- This consent is valid for the production capacity of Rectified Spirit - 1680 KL/Month.
12. The unit shall maintain and use Bio digester, Multi-Effect Evaporator and Bio Compositng regularly to strictly achieve Zero Liquid Discharge. The solid content of concentrated spent wash after MEE evaporation should be 30% or below.
13. The should use concentrated spent wash: Press mud ratio of 1:1.6 and provide documentation support for procurement/availability of Press mud, sale of compost and compost quality on monthly basis (by 10th of every month).
14. The Unit should use MEE Condensate, Cooling Tower Blow down, Boiler blow down, Spent Lease shall be treated through Condensate Polishing unit and treated effluent shall be recycled for Boiler feeding, Cooling Tower etc.
15. The Unit shall provide sufficient measures to prevent the breeding of files and mosquitoes in and near by Bio-Compost area.
16. The Bio composting and operation of the industry shall not be done from 15 June to 15 September in the rainy season.
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2021.01.15 11:09:29 +05'30'

Chief Environmental Officer,
Circle-3

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 108270/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2020 **Dated : 15/01/2021**

To ,

Shri RAJAT LAL
M/s SHAMLI DISTILLERY AND CHEMICAL WORKS
Shamli Distillery Chemical Works SHAMLI,SHAMLI,247776
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS

Reference Application No. 9905664 Dated : 15/01/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHAMLI DISTILLERY AND CHEMICAL WORKS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/12/2021 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Previntion and Controt of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2021.01.15 11:07:48 +05'30'

Chief Environmental Officer,
Circle-3

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan Date: 2021.01.15 11:08:00 +05'30'

Chief Environmental Officer,
Circle-3

U.P. Pollution Control Board

Dated : 15/01/2021

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Polution Source	Type of Fuel	Stack No.	Parameters	Height
1	15 TPH Boiler	Biogas	1	Particulate Matter	35 Meter From Ground Level

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per EPA Rules 1986

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
4. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders/ directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
7. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
10. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
11. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on revoking of Closure order, the Consent order shall become valid.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
14. The unit shall submit the point wise compliance report of the conditions imposed in the N.O.C issued by the Board within a month.
15. This consent is valid for the production capacity of Rectified Spirit – 1680 KL/Month.
16. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan
Date: 2021.01.15 11:08:40 +05'30'

Chief Environmental Officer,
Circle-3

ANNEXURE – B

REGIONAL LABORATORY OFFICE MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD

Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.12071231/MuzaffarNagar/2021

Date: 12/05/2021

1- Name & Address of Industry: Shamli Distillery & Chemical Works
2- Sample Collected By: Dr. D.C. Pandey, S.O. Maneesh Kumar ,JRF
3- Date of Monitoring: 13/04/2021
4- Source of Sampling: Boiler
5- Stack attached to: Boiler (SURYA 1)
6- Stack Height: 35 M.
7- Total No. of Boiler: 01 (SURYA-1)
8- Capacity of Boiler: 14 TPH
9- Fuel used: Baggasse & Bio Gas
10- Quantity of Fuel used:
11- Flue Gas Velocity: 6.41 m/sec
12- APCS if any: Bag Filters Installed
13- Other remarks (if any): N/A
14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm^3	138.96	150

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-
Dr Dinesh C Pandey ASO

SINGH ANKIT
Digitally signed by SINGH ANKIT
Date: 2021.05.12 12:42:47 +05'30'

Regional Officer

ANNEXURE – C

Tele Fax- 0131 - 2436493

REGIONAL OFFICE
U.P. POLLUTION CONTROL BOARD
(REGIONAL LABORATORY MUZAFFARNAGAR)

AMBIENT AIR TEST REPORT

Report No.-

1. Monitoring Station	Premises of Hindu Kanya Inter College Sugar Mill Road, Shamli
2. Latitude – Longitude	29.445549, 77.314374
3. Category	Commercial cum Residential
3. Date of Monitoring	13.04.2021
4. Sample Collected by	Dr. D.C. Pandey (S.O.), Maneesh Kumar (J.R.F.)
5. Sampling Location	Hindu Kanya Inter College Sugar Mill Road, Shamli
6. Wind Direction	East – West Direction

S.L.No.	Parameter	Value ($\mu g/m^3$)	Standard Value ($\mu g/m^3$)
1.	Particulars Matter (PM_{10}) (Size Less than 10 micron)	116.80	100
2.	Particulate Matter ($PM_{2.5}$) (Size Less than 2.5 micron)	65.10	60

6. Remark — Ambient Air quality found to be **above the norms.** The reason for this may be impact of cumulative Flue Gas Emission and commercial activities in nearby area.

Analysed by:-

J.R.F. S.O. Regional Officer

Tele Fax- 0131 - 2436493

REGIONAL OFFICE

U.P. POLLUTION CONTROL BOARD

(REGIONAL LABORATORY MUZAFFARNAGAR)

AMBIENT AIR TEST REPORT

Report No.-

1. Monitoring Station	Roof of Saraswati Vidhya Mandir Inter College Budhana Road, Shamli
2. Latitude – Longitude	29.434585, 77.296926
3. Category	Commercial cum Residential
3. Date of Monitoring	13.04.2021
4. Sample Collected by	Dr. D.C. Pandey (S.O.), Maneesh Kumar (J.R.F.)
5. Sampling Location	Saraswati Vidhya Mandir Inter College Budhana Road, Shamli
6. Wind Direction	East – West Direction

S.L.No.	Parameter	Value ($\mu g/m^3$)	Standard Value ($\mu g/m^3$)
1.	Particulars Matter (PM_{10}) (Size Less than 10 micron)	128.50	100
2.	Particulate Matter ($PM_{2.5}$) (Size Less than 2.5 micron)	76.80	60

6. Remark — Ambient Air quality found to be **above the norms**. The reason for this may be impact of cumulative Flue Gas Emission and commercial activities in nearby area.

Analysed by:-

J.R.F. S.O. Regional Officer

ANNEXURE – D

Email : romuzaffarnagar@uppcb.com

दूरभाष : 0131-2436493

क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

कमल सिनेमा बिल्डिंग, रेलवे स्टेशन रोड, मुजफ्फरनगर-251001

संदर्भ सं० Ref. No. 48/OA-301/सत्यपाल सिंह/शामली/2021 दिनांक Dated 24/5/2021

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त–3)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषयः–मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 में योजित ओ0ए0 संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 07.01.2021 के अनुपालन में उद्योग मै0 अपर दोआब शुगर मिल शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली का निरीक्षण कराया गया। सम्बन्धित उद्योगों की निरीक्षण आख्या संलग्न है। आख्या में की गई Recommendations के आधार पर उक्त उद्योगों को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 की सुसंगत धाराओं के अन्तर्गत आवश्यक निर्देश बोर्ड मुख्यालय स्तर से निर्गत किये जाने की संस्तुति की जाती है।

संलग्नक–उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या 301/2020 सत्यपाल सिंह बनाम स्टेट ऑफ उत्तर प्रदेश में पारित आदेश दिनांक 07.01.2021 एवं प्राप्त शिकायत के अनुक्रम में उद्योग मै0 अपर दोआब शुगर मिल शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली की निरीक्षण आख्या।

उपरोक्त विषयक उद्योग मै0 अपर दोआब शुगर मिल शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली के विरूद्ध प्राप्त शिकायत एवं मा0 एन0जी0टी0 में योजित वाद के सम्बन्ध में निरीक्षण/सर्वेक्षण दिनांक 09.04.2021 एवं 13.04.2021 को किया गया। शिकायती पत्र, जिसके क्रम में मा0 एन0जी0टी0 द्वारा मुख्यतः उद्योग मै0 अपर दोआब शुगर मिल, शामली एवं मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली से आसपास के क्षेत्र में हो रहे वायु प्रदूषण तथा जल प्रदूषण की जांच हेतु आदेश जारी किये गये हैं। मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुपालन में उद्योगों की निरीक्षण आख्या निम्नवत् है :–

मै0 अपर दोआब शुगर मिल, शामली

1– उद्योग में गन्ने की क्रशिंग कर चीनी एवं सह–उत्पाद के रूप में शीरे का उत्पादन किया जाता है। उद्योग की क्रशिंग क्षमता 6250 टीसीडी है। उद्योग में औद्योगिक उत्प्रवाह के शुद्धिकरण हेतु आयल एण्ड ग्रीस ट्रैप, रोडी बेड फिल्टर, ऐरेशन टैंक, सैकेण्ड्री क्लेरिफायर, सैटलिंग टैंक, प्रेशर सैण्ड फिल्टर, एक्टिवेटेड कार्बन फिल्टर व स्लज ड्राइंग बैड्स आदि स्थापित हैं। निरीक्षण के समय उत्प्रवाह शुद्धिकरण संयंत्र की समस्त इकाईयां संचालित पायी गयी। उद्योग से निस्तारित होने वाले शुद्धिकृत उत्प्रवाह की सतत् मॉनिटरिंग हेतु ई0टी0पी0 के फाइनल आउटलेट पर Online Continuous Effluent Monitoring System (OCEMS) स्थापित है।

2– निरीक्षण के समय ई0टी0पी0 के फाइनल आउटलेट से निस्तारित हो रहे शुद्धिकृत उत्प्रवाह का जल नमूना एकत्र कर विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्या के अनुसार प्रचालक pH=7.1, TSS=28mg/l, BOD=26mg/l तथा COD= 192 mg/l पाये गये, जो मानकों के अनुरूप हैं।

3– उद्योग से जनित शुद्धिकृत उत्प्रवाह को पुनः प्रक्रिया में तथा सिंचाई हेतु प्रयुक्त किया जाता है, औद्योगिक उत्प्रवाह शामली ड्रेन में निस्तारित होता नहीं पाया गया।

4– निरीक्षण के दौरान शामली ड्रेन का सर्वेक्षण किया गया। उक्त ड्रेन में शामली शहर का अशुद्धिकृत घरेलू उत्प्रवाह निस्तारित होता है। निरीक्षण के दौरान शामली ड्रेन में प्रवाहित जल का नमूना एकत्र किया गया तथा विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराया गया। प्राप्त विश्लेषण आख्या के अनुसार प्रचालक pH=7.2, TSS=116 mg/l, BOD=120 mg/l तथा COD= 292 mg/l पाये गये।

5– उद्योग में भाप की आपूर्ति हेतु कुल 05 ब्वायलर्स स्थापित हैं, जिनमें से 04 ब्वायलर्स 25 टीपीएच एवं 01 ब्वायलर 38 टीपीएच क्षमता का है। 03 ब्वायलर्स पर पृथक–पृथक चिमनी तथा 02 ब्वायलर्स पर संयुक्त चिमनी स्थापित हैं। सभी चिमनियों की ऊंचाई भूतल से लगभग 35 मीटर है। सभी ब्वायलर्स पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में पृथक–पृथक वैट स्क्रबर स्थापित हैं। समस्त चिमनियों पर उत्सर्जन की सतत् मॉनिटरिंग हेतु Online Continuous Emission Monitoring System (OCEMS) स्थापित हैं।

6– उद्योग में स्थापित ब्वालयर्स से जनित उत्सर्जन की स्टैक मॉनिटरिंग दिनांक 13.04.2021 को करायी गयी। प्राप्त अनुश्रवण आख्या के अनुसार विश्लेषित प्रचालक बोर्ड द्वारा निर्धारित मानकों के अनुरूप पाये गये हैं।

7– उद्योग को संचालन हेतु राज्य बोर्ड से जल एवं वायु सहमति दिनांक 31.12.2021 तक की अवधि हेतु निर्गत है।

मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली

1– उद्योग में शीरे का प्रयोग कर डिस्टिलेशन प्रक्रिया द्वारा रेक्टिफाइड स्प्रिट 1680 किली0/माह का उत्पादन किया जाता है।

2– उद्योग शून्य उत्प्रवाह निस्तारण पद्धति पर आधारित है। शून्य उत्प्रवाह निस्तारण हेतु बायोगैस प्लांट, एम0ई0ई0, बायोकम्पोस्टिंग व्यवस्था स्थापित है।

JRF

3– उद्योग में आसवनी प्रक्रिया से जनित उत्प्रवाह (स्पेन्टवॉश) के सांद्रणीकरण हेतु 720 किली0/दिन क्षमता का मल्टी इफेक्ट इवापोरेटर स्थापित है, जो निरीक्षण के समय संचालित पाया गया।

4– उद्योग में बायोकम्पोस्टिंग प्रक्रिया हेतु 14 एकड़ भूमि ग्राम लांक में उपलब्ध है, जिसमें बायोकम्पोस्टिंग प्रक्रिया के संचालन हेतु लोडर, एरोट्रिलर एवं स्प्रिंकलर उपलब्ध हैं। निरीक्षण के समय बायोकम्पोस्टिंग प्रक्रिया संचालित पायी गयी।

5– उद्योग में स्पेन्टवॉश के भण्डारण हेतु 03 लैगून्स स्थापित हैं। 4200 घन मी0 क्षमता का लैगून Raw Spentwash के भण्डारण हेतु, 2000 घन मी0 क्षमता का लैगून Biomethanated Spentwash के भण्डारण हेतु एवं 2700 घन मी0 क्षमता का लैगून MEE Concentrated Spentwash के भण्डारण हेतु प्रयोग किया जाता है। निरीक्षण के समय उक्त लैगून्स में क्रमशः लगभग 2400 घन मी0, 1200 घन मी0 एवं 550 घन मी0 स्पेन्टवॉश भण्डारित पाया गया।

6– निरीक्षण के दौरान आसवनी इकाई से जनित उत्प्रवाह का निस्तारण इकाई परिसर से बाहर किसी नदी/नाले में होता हुआ नहीं पाया गया।

7– उद्योग में 15 टीपीएच क्षमता का ब्वायलर स्थापित है, जिस पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ट्विन साइक्लोन एवं बैग फिल्टर तथा भूतल से 35 मीटर ऊंची चिमनी स्थापित है। चिमनी से उत्सर्जन की सतत् मॉनिटरिंग हेतु Online Continuous Emission Monitoring System (OCEMS) स्थापित हैं।

8– उद्योग में स्थापित ब्वालयर्स से जनित उत्सर्जन की स्टैक मॉनिटरिंग दिनांक 13.04.2021 को करायी गयी। प्राप्त अनुश्रवण आख्या के अनुसार विश्लेषित प्रचालक बोर्ड द्वारा निर्धारित मानकों के अनुरूप पाये गये हैं।

9– उद्योग को संचालन हेतु राज्य बोर्ड से जल एवं वायु सहमति दिनांक 31.12.2021 तक की अवधि हेतु निर्गत है।

10– उद्योग में रेक्टिफाइड स्प्रिट 80 किली0/दिन से क्षमता बढ़ाकर 100 किली0/दिन (3000 किली0/माह) किया जाना प्रस्तावित है, जिसके अन्तर्गत उद्योग में वर्तमान में शून्य उत्प्रवाह निस्तारण व्यवस्था हेतु स्थापित बायोकम्पोस्टिंग व्यवस्था को समाप्त कर नवीन तकनीकी पर आधारित स्लोप ब्वायलर व्यवस्था स्थापित की जायेगी, जिससे जल एवं वायु प्रदूषण की संभावना न्यूनतम हो जायेगी। उद्योग में 36 टीपीएच क्षमता का नवीन स्लॉप ब्वायलर की स्थापना का कार्य प्रगति पर है, जिस पर वायु प्रदूषण नियंत्रण व्यवस्था के रूप में बैग फिल्टर तथा भूतल से 72 मीटर ऊंची चिमनी की स्थापना का कार्य प्रगति पर है। 36 टीपीएच क्षमता के ब्वायलर की स्थापना हेतु राज्य बोर्ड से अनापत्ति प्रमाण पत्र निर्गत है।

<u>अन्य विवरण</u>

उक्त दोनों उद्योगों के विरूद्ध जल एवं वायु प्रदूषण के सम्बन्ध में प्राप्त शिकायत के क्रम में आसपास के क्षेत्र का सर्वेक्षण किया गया, जिसका विवरण निम्नवत् है :–

1– शिकायत में वर्णित ग्राम ताजपुर सिम्भालका, खेड़ी करमू, लिलौन एवं टिटौली तथा 02 शिक्षण संस्थाओं हिन्दू कन्या इण्टर कालेज शामली रोड एवं सरस्वती विद्या मन्दिर बुढ़ाना रोड शामली में पेयजल की गुणवत्ता के आंकलन हेतु इण्डिया मार्क–2 हैण्डपम्प से जल नमूने एकत्र कर विश्लेषण हेतु क्षेत्रीय कार्यालय की प्रयोगशाला में जमा कराये गये। प्राप्त विश्लेषण आख्या के अनुसार विश्लेषित प्रचालक पेयजल हेतु निर्धारित मानकों के अनुरूप पाये गये।

2– शिकायत में वर्णित हिन्दू कन्या इण्टर कालेज शामली उद्योग से लगभग 270 मीटर की दूरी पर उत्तर दिशा में स्थित है एवं सरस्वती विद्या मन्दिर बुढ़ाना रोड शामली उद्योग से लगभग 700 मीटर की दूरी पर दक्षिण–पश्चिम दिशा में स्थित है। उक्त विद्यालयों के परिसर में परिवेशीय वायुगुणता का अनुश्रवण दिनांक 13.04.2021 को किया गया। प्राप्त अनुश्रवण आख्या के अनुसार विश्लेषित प्रचालक $PM_{2.5}$ का मान निर्धारित मानकों से अधिक पाया गया।

3– निरीक्षण के समय उक्त दोनों इकाईयों में Bagasse Handling एवं Storage Yard में Water Sprinkling की व्यवस्था नहीं पायी गयी।

4– निरीक्षण/सर्वेक्षण के दौरान सड़क के आसपास असुरक्षित रूप से Fly Ash Dumping की समस्या पायी गयी तथा Fly Ash Yard में भी Water Sprinkling की व्यवस्था नहीं पायी गयी। फ्लाई एश डम्पिंग यार्ड की चारदीवारी भी समुचित ऊंचाई की नहीं पायी गयी, जिस कारण हवा चलने पर आसपास के क्षेत्र में वायु प्रदूषण की समस्या व्याप्त होना स्वाभाविक है।

JRF

OBSERVATIONS OF M/s. UPPER DOAB SUGAR MILLS, SHAMLI

1. The sugar mills has a full-fledged ETP to treat effluent generated from the process. During inspection, sample of the treated effluent from outlet of ETP was collected and analyzed at the Laboratory of Regional Office, Muzaffarnagar. The analysis report showed parameters within the prescribed limits (Photographs of ETP annexed as **Annexure-1** and Analysis report annexed as **Annexure-2**).
2. During inspection, no effluent was found discharged in the drain (Shamli Drain) and the treated effluent was being used in the process/irrigation (Photographs of treated effluent being used in process/irrigation annexed as **Annexure-3**).
3. During inspection, sample of Shamli Drain was also collected and analyzed at the Laboratory of Regional Office, Muzaffarnagar. The analysis report showed parameters beyond the permissible limit. It is pointed out that approx. **10 MLD of domestic sewage is being discharged into this drain and at present there is no STP for the treatment of sewage owing to high levels of BOD in the drain.** Analysis report and photograph of Shamli Drain is annexed as **Annexure-4**.
4. The sugar unit has 05 Boilers for generating steam which was operational during inspection. During inspection, stack monitoring of the stacks were also carried out the by inspecting team. Details as below : (Photographs of Stack annexed as **Annexure-5**).

Boiler	Capacity (TPH)	APCS	Stack Height	Analyzed Parameter PM (mg/Nm^3)	Standard (mg/Nm^3)
1	25 TPH	Wet Scrubber (Common)	35 M (Common)	133.66	150
2	25 TPH				
3	25 TPH	Wet Scrubber	35 M	121.70	150
4	25 TPH	Wet Scrubber	35 M	129.19	150
5	38 TPH	Wet Scrubber	35 M	140.98	150

It is being pointed out that the sugar unit was established in the year 1933. At present the unit is within the limits of Nagar Palika Parishad Shamli and is heavily surrounded by nearby human population, commercial activities and academic institutions.

5. Ambient Air Quality Monitoring was carried out at Hindu Kanya Inter College Shamli and Saraswati Vidhya Mandir Budhana Road Shamli, which are approx. 270 meter and 700 meter from the industrial premises, which shows parameters above the prescribed standards mainly owing to poor maintenance / housekeeping carried out the by industry due to which Boiler Ash and Bagasse is being spread in the nearby areas. Movements of heavy vehicles are also contributing to poor air quality. Photographs annexed as **Annexure-6**.

5. Bagasse yard is not covered by high boundaries / green cover. Automated water sprinkling has not been developed in the Bagasse handling area and storage yard. Dumps of fly ash was also seen outside the industry premises on side of roads. Photographs annexed as **Annexure-7**.

6. To assess the ground water quality, water samples from India Mark-II Handpumps of Village Tajpur Simbhalka, Kheri Karmu, Lilon, Titauli and 02 educational institutes Hindu Kanya Inter College Shamli Road and Saraswati Vidhya Mandir Budhana Road collected and analysed in Regional Laboratory, Muzaffarnagar. As per analysis report, the parameters are within the prescribed limits for drinking purpose. (Analysis report is attached as **Annexure-8**).

In view of the above, it is recommended to issue following directions under Air (Prevention and Control of Pollution) Act, 1981 to the industry :-

1. As, at present, the industry is being surrounded by human population. Hence, it is recommended that the unit install double stage wet scrubber on the boilers as APCS to further decrease the air pollution load being contributed by stack emission.
2. It is recommended that the unit be directed to construct high rise boundary wall around the bagasse yard.
3. It is recommended that the unit be directed to install automated water sprinklers around bagasse handling yard and fly ash yard.
4. The unit be directed to continuously sprinkle water on the roads/side of the roads, nearby schools etc. with the help of water tankers on daily basis and maintain separate log book for the same. Treated water of ETP to be used as much as possible for water sprinkling.

5. The unit be directed to immediately remove all the dumps of fly ash which has been dumped around the industry and send it to dedicated fly ash site.
6. The unit shall submit the compliance report of the above directions within 15 days after to issuance of directions.

OBSERVATIONS OF M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS, SHAMLI

1. The Distillery unit is presently based on utilization of generated spent wash through Bio Gas plant, MEE and Bio composting process. Unit has around 14 acres of land for Bio composting. During inspection, the Bio composting process was found in operation (Photographs annexed as **Annexure-9**).
2. Unit has 03 lagoons for storage of spent wash. The capacity of lagoons and the quantity of spent wash stored in the lagoons during inspection is as below : (Photographs annexed as **Annexure-10**).

Lagoons	Capacity (in KL)	Spent wash stored (in KL)
1	4200	2400
2	2000	1200
3	2700	550

The unit has installed cameras at the lagoons and the link is connected to CPCB and UPPCB Servers. During inspection, CCTV cameras were found operational.

3. During inspection, no effluent was found being discharged outside the premises.
4. Unit has 01 boiler of 15 TPH capacity which has Twin Cyclone and Bag Filter as APCS and stack of 35 Meter height. OCMMS is installed and found operational during inspection.
5. Stack monitoring was conducted during the inspection and the parameters were found within the prescribed limits (Analysis report is annexed as **Annexure-11**).

JRF

In view of the above, it is recommended to issue following directions under Air (Prevention and Control of Pollution) Act, 1981 to the industry :-

i. The unit is presently disposing its spent wash through Bio Gas Plant, MEE and Bio Compost System. The unit has submitted proposal for increasing in production capacity Rectified Sprit from 80 KLD to 100 KLD for which the unit has been granted Environmental Clearance. In the submitted proposal, unit has proposed that it shall dismantle its Bio Compost Process and install Slop Boiler for complete utilization of spent wash generated after which the issue of odour and poor ambient air quality problems will be highly decreased in and around the industrial premises.

Hence, it is recommended that the unit shall submit specific timelines for errection, commissioning and stabilization of the new Boiler.

ii. **After commissioning of the new slop boiler, the unit shall consume all the spent wash stored in the lagoons in the boiler only. No spent wash shall be further utilized for bio-composting after operation of solop boiler. The unit shall be directed to submit specific time lines regrding utilization of spent wash in each lagoon to be utilized in slop boiler. The lagoons shall be dismantled after spent wash from the lagoons have been utilized.**

iii. Presently the unit has one boiler of 15 TPH with Twin Cyclone and Bag Filter as APCS. In the proposal the unit install additional 36 TPH Slop Boiler along with Bag Filter and Stack height of 72 meters, for which CTE has been already granted and construction is under progress. 15 TPH Boiler shall be on Stand by. **Unit shall submit specific time line regarding installation and operation of Slop Boiler.**

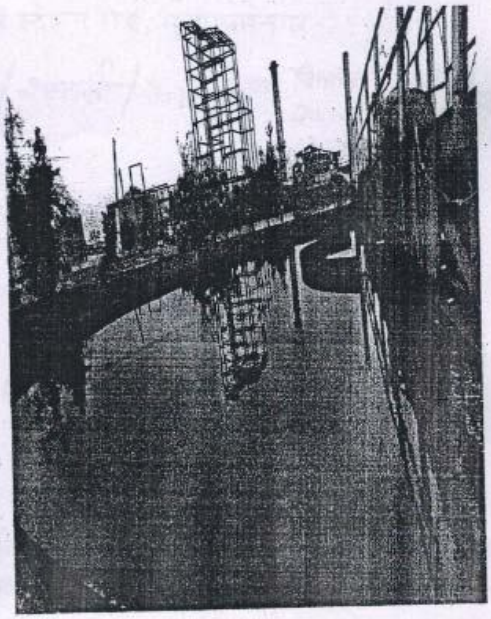
The above report is put up for further consideration and necessary action please.

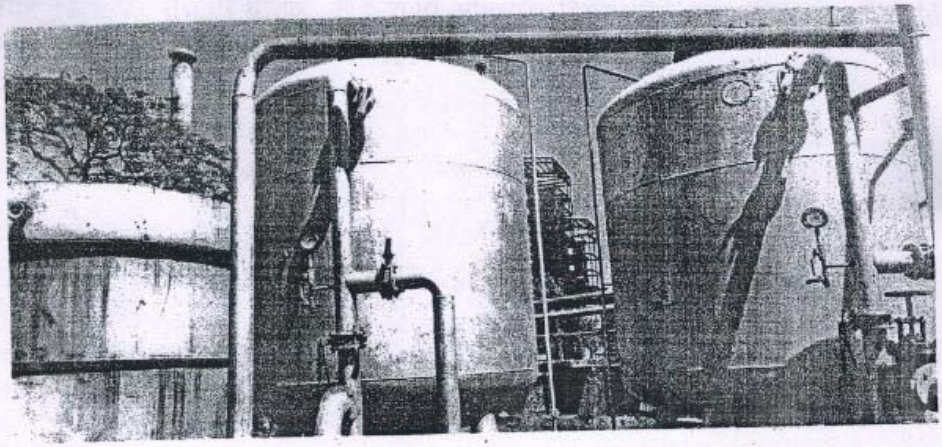
(Maneesh Kumar)
J.R.F.

(Dr. D.C. Pandey)
Scientific Officer

Regional Officer

Annexure-1





ANNEXURE – E

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या 163362/सी–3/वायु–236/का0व0नोटिस/मु0नगर/2021 दिनांक 13/7/21

सेवा में,

पंजीकृत

मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स,
शामली।

यह कि मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली जोकि शीरे का प्रयोग कर रेक्टीफाइड स्प्रिट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा–40 के अन्तर्गत एक कम्पनी है।

यह कि मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली के विरूद्ध प्राप्त जनशिकायत के परिप्रेक्ष्य में क्षेत्रीय कार्यालय, मुजफ्फरनगर के अधिकारियों द्वारा उद्योग एवं उद्योग के आस–पास के क्षेत्र का निरीक्षण/सर्वेक्षण दिनॉक 09.04.2021 एवं 13.04.2021 को किया गया। निरीक्षण के समय पाया गया कि शिकायत में वर्णित हिन्दू कन्या इण्टर कालेज शामली उद्योग से लगभग 270 मी0 की दूरी पर उत्तर दिशा में स्थित है एवं सरस्वती विद्या मन्दिर बुढ़ाना रोड शामली उद्योग से लगभग 700 मी0 की दूरी पर दक्षिण–पश्चिम दिशा में स्थित है। उक्त विद्यालयों के परिसर में परिवेशीय वायुगुणता का अनुश्रवण दिनॉक 13.04.2021 को किया गया। हिन्दू कन्या इण्टर कालेज, शुगर मिल रोड, शामली के परिसर में PM-10 का मान 116.80 माइक्रो ग्राम/नार्मल घन मीटर एवं PM-2.5 का मान 65.10 माइक्रो ग्राम/नार्मल घन मीटर तथा सरस्वती विद्या मन्दिर इण्टर कालज, बुढ़ाना रोड, शामली की छत पर PM-10 का मान 128.50 माइक्रो ग्राम/नार्मल घन मीटर एवं PM-2.5 का मान 76.80 माइक्रो ग्राम/नार्मल घन मीटर पाया गया जोकि कमशः निर्धारित मानक 100 माइक्रो ग्राम/नार्मल घन मीटर एवं 60 माइक्रो ग्राम/नार्मल घन मीटर से अधिक है। निरीक्षण/सर्वेक्षण के दौरान सड़क के आसपास असुरक्षित रूप से फ्लाई ऐश डम्पिंग की समस्या पायी गयी, जिस कारण हवा चलने पर आसपास के क्षेत्र में वायु प्रदूषण की समस्या व्याप्त होना स्वाभाविक है। उद्योग को दिनॉक 31.12.2021 तक सशर्त सहमति प्रदान की गयी है, जिसकी शर्तों एवं मा0 एन0जी0टी0 द्वारा पारित आदेश दिनॉक 07.01.2021 का उल्लंघन उद्योग द्वारा किया जा रहा है।

यह कि मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 21/22 के प्राविधानों के अन्तर्गत बोर्ड से निर्गत सहमति शर्तों का उल्लंघन कर आस–पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतः वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम–1981 यथासंशोधित की धारा 31 (ए) सपठित धारा 21 (4) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :–

1. यह कि क्यों न मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली को बोर्ड के पत्र संख्या 108270/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2020, दिनांक–15.01.2021द्वारा निर्गत सहमति वायु को निलम्बित (Suspend) कर दिया जाए।

2. यह कि क्यों न मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।

3. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाये कि मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें।

.....2/–

यह कि क्यों न मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 शामली डिस्टीलरी एण्ड केमिकल वर्क्स, शामली के आस-पास के क्षेत्र की परिवेशीय वायुगुणता मानकों से अधिक होने के कारण दिनॉक 09.04.2021 से पर्यावरणीय मानकों का उल्लंघन मानते हुए जब तक सम्बन्धित क्षेत्र की परिवेशीय वायुगुणता निर्धारित मानकों के अनुरूप नहीं हो जाती है, तब तक की अवधि हेतु रू0-30,000/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त के सम्बन्ध में पूर्ण स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर प्रेषित करें। निर्धारित समयावधि में संतोषजनक उत्तर प्राप्त न होने की दशा में उपरोक्त निर्देशों की पुष्टि तथा पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः-

1. जिलाधिकारी, शामली।
2. अधिशासी अभियंता, उ0प्र0 पावर कार्पोरेशन लि0, विद्युत वितरण खण्ड, शामली।
3. अधिशासी अभियन्ता, जल संस्थान, शामली ।
4. क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के सम्बन्ध में इकाई का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-3)